



## **GOVERNMENT OF MEGHALAYA**

# **MEGHALAYA MEDICAL ATTENDANCE (20<sup>TH</sup> AMENDMENT) RULES**

**FOR THE YEAR 2013**

**GOVERNMENT OF MEGHALAYA**  
**HEALTH AND FAMILY WELFARE DEPARTMENT**

....

ORDERS BY THE GOVERNOR

NOTIFICATION

The 27th August, 2013

**No.Health.267/2009/Pt//5.**—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, to amend the Meghalaya Medical Attendance Rules, 1981, (hereinafter referred to as the principal rules) with immediate effect and until further order:

1. **Short title and commencement** :- (i) These rules may be called the Meghalaya Medical Attendance (20<sup>th</sup> Amendment) Rules, 2013.

(ii) They shall come into force at once

2. **Amendment of Rule 3 (g)** :- In Rule 3 of the Meghalaya Medical Attendance Rules, 1981 (hereinafter referred to as the Principal rules) under the existing clause (g) (i), (ii), (iii) and sub-clause (a), (b), (c) and (d) the following may be substituted/modified, namely:-

(i) “Wife may also include judicially separated wife.

(ii) “Parents” to also include “Step-parents” and adopted parents.

In case of adopted parents the real parents are to be excluded. Also, only the legal first wife of the adopted father to be included as family member. A female Government employee may opt to include either her parents or her parents-in-law, Change of option may be allowed only once during service.

(iii) “Unmarried daughters” not exceeding 25 years in age to be modified as:

“Till she starts earning or get married, whichever is earlier, irrespective of age-limit. Also to include widowed daughters and dependent divorced/separated daughters irrespective of age-limit.

(iv) “Son” till he starts earning or attains the age of 25 years, whichever is earlier.

(v) “Son” suffering from permanent disability of any kind (Physical or mental) with no age-limit.

(vi) “Unmarried sisters” including widowed sisters solely dependent, without age-limit.

(vii) Minor brothers.

(viii) “Option” to include either parents or parents-in-law is available to all Government employees and need not be made gender specific.

3. **Amendment of Rule 7 (1)** :- For the existing Rule 7 (1) of the Principal rules under Rule 7, the following may be submitted, namely:-

“Entitlement of the scale of accommodation shall be on the basis of the existing classification as Group ‘A’, ‘B’, ‘C’ or ‘D’, as the case may be”.

4. **Amendment of Rule 12** :- Under the existing Rule 12 of the Principal rules, the following new Rule 12 of the sub-clause (5) is inserted, namely:-

In case where both the husband and wife are serving Government employees under the State/Central or local bodies/autonomous organization/Government undertakings in connection with medical treatment and claims for reimbursement claim may be preferred for self and the eligible members of the family and according to his/her status subject to furnishing of joint declaration for availing the concession by one of them.

5. **Amendment of Rule 14** :- The existing Rule 14 of the principal rules may be rename as Rule 14 (i) and a new Rule 14 (ii) is inserted, namely:

Grant of Medical Allowance at a flat rate to the State Government pensioners/Family Pensioners, including retired AIS Officers of the Joint Assam-Meghalaya Cadre and also retired judges of the High Court having jurisdiction over residing in Meghalaya.

S/d- Y.Tsering, IAS.,  
Principal Secretary to the Govt. of Meghalaya,  
Health & Family Welfare Department

....